

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 2572/2002

New Delhi, this the 1st day of October, 2002.

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

K.Bhattacharya S/O Sisir Bhattacharya,
R/O Nursing Orderly,
CISF 54th Res Bn.,
Ghaziabad (UP).

... Applicant

(By Shri J.K.Bhaduri, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of Home Affairs,
North Block, New Delhi-110001.
2. Director General,
Central Industrial Security Force
(Ministry of Home Affairs),
Block 13, CGO Complex,
Lodhi Road, New Delhi-110003.
3. Deputy Inspector General of Police,
Central Industrial Security Force,
CISF Complex, Saket, New Delhi.
4. Comdt CISF,
5th Res Bn, Ghaziabad. ... Respondents

O R D E R (ORAL)

Learned counsel heard.

2. The learned counsel stated that applicant was first transferred vide message (Annexure A-2) dated 26.3.2002 from Delhi to Ghaziabad. Thereafter within a few days, vide Annexure A-1 dated 2/3.4.2002 he has been transferred out to Hyderabad. He made a representation to respondents on 12.8.2002 (Annexure A-6) requesting for cancellation of his transfer orders on the ground that his child, ^{who} studies in ⁱⁿ ~~Delhi~~, would face difficulty in Hyderabad as in Delhi he is ⁱⁿ ~~in~~ a Hindi medium school. The learned counsel stated that whereas applicant's

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representation of 12.8.2002 has been rejected by respondents, he has not been supplied with a copy of the rejection orders.

3. This O.A. is accordingly disposed of with a direction to respondents to supply applicant with a copy of orders passed by them rejecting applicant's representation dated 12.8.2002 relating to his transfer to Hyderabad.

V. Majotra
(V. K. Majotra)
Member (A)

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